

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.316/TL/2022

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to ER NER Transmission Limited

Petitioner : ER NER Transmission Limited (ERNERTL)

Respondents : Central Transmission Utility of India Limited and Anr.

Petition No.317/AT/2022

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by ER NER Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : ER NER Transmission Limited (ERNERTL)

Respondents : Central Transmission Utility of India Limited and Anr.

Date of Hearing : 22.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri D Sudharshan, ERNERTL
Shri V. C Sekhar, ERNERTL
Shri Prashant Kumar, ERNERTL
Shri Mani Kumar, ER NERTL
Shri Shyam Sunder Goyal, CTUIL
Shri Swapnil Verma, CTUIL
Shri Amit Kumar, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed seeking grant of transmission licence to establish "Inter-State Transmission System for System Strengthening Scheme for Eastern and North Eastern Regions" ('the Project') and for adoption of transmission charges discovered through tariff based competitive bidding for the said the Project. The representative of the Petitioner submitted that pursuant to the competitive bidding process conducted by the Bid Process Coordinator, namely, REC Power Development and Consultancy Limited (RECPDCL), Power Grid Corporation of India Limited emerged as the successful bidder and consequently, acquired the Petitioner Company on



10.10.2022. He further added that after filing of the Petitions, the name of the Petitioner Company has changed to Powergrid ER NER Transmission Limited and the Petitioner vide affidavit dated 15.12.2022 has placed on record the certificate of incorporation pursuant to change of name dated 14.12.2022 as issued by Registrar of Companies, Delhi.

2. Upon perusal of the scope of the Project, the Commission queried CTUIL as to the basis/rationale for keeping "creation of 220 kV GIS Bus at Banka (Powergrid) S/S" as a separate element under the Project. The Commission also enquired about the commissioning schedule of Banka (Powergrid) - Goradih (Sabour New) 220 KV D/c line of BSPTCL, for termination of which the Petitioner is to establish 2 Nos. of 220 KV GIS lines bays under Element 4. The representative of the CTUIL stated that BSPTCL has confirmed that the said line would be ready/coming-up within the period of 18 months.

3. The Commission further observed that CTUIL ought to ensure that there is no mismatch in the commissioning schedule of these assets and in order to avoid such eventualities, CTUIL ought to deliberate upon this aspect with both the Petitioner as well as BSPTCL and may also enter into an Implementation Agreement with them clearly spelling out the liabilities of each side in the event of mismatch in the commissioning of assets under their respective scope as per the prevalent regulations of the Commission. In response, the representative of CTUIL assured that CTUIL will take-up this issue with both the parties.

4. In response to the further query, the representative of RECPDCL- BPC confirmed that the entire bid process had been conducted as per the provisions of the Guidelines notified by the Ministry of Power, Government of India. The representative of RECPDCL also made a brief submission on the bid process, number of bidders, e-RA process and outcome of the bidding process.

5. After hearing the representatives of the parties, the Commission directed the Petitioner to submit the following documents on affidavit within a week:

(a) Copy of the document where approval has been accorded for one no. of bus coupler bay at Banka sub-station (Power Grid) under ERSS-XXV and one no. of bus coupler bay at Namsai sub-station (Power Grid) under NERSS-XV; and

(b) Copy of SLD of the both transmission schemes.

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**